

**Waiving the Statutory Provision for Consultant Doctors**

4795. SHRI RAJSHEKHAR KOLUR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether statutory provision for being considered as a consultant after serving as a senior physician/surgeon for six years can be waived by any authority ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE : (SHRI JAGDAMBI PRASAD YADAV) : (a) and (b). The posts of Consultants in various Specialities are in Supertime Grade I of C.H.S. In accordance with the provisions of C.H.S. Rules as amended from time to time, the vacancies of Supertime Grade I posts are to be filled on the recommendation of the Departmental Promotion Committee by promotion on the basis of merit with due regard to :—

- (i) Seniority of officers holding posts in Supertime Grade II (now bifurcated into Specialists Grade I and Supertime Grade II) who have rendered not less than six years of service in that category ; and
- (ii) the qualifications and experience requisite for vacancy to be filled.

In accordance with the provision of Rule 17 of C.H.S. Rules, 1963, as amended from time to time, the Central Government may, in consultation with the Union Public Service Commission, relax any provision of the Central Health Service Rules to such extent as might be necessary to ensure satisfactory working of those rules or to remove any inequitable results.

Provided that the power shall not be exercised so as to relax essential qualifications prescribed for appointment by any of the methods specified in the rules (including promotion) or the provisions regarding pension and age of retirement.

No relaxation other than those referred to above are available in the existing C.H.S. Rules.

**Telephone Exchanges proposed to be opened in Orissa during 1977-78**

4796. SHRI RAMA CHANDRA MALLICK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone exchanges proposed to be opened during the current

financial year, 1977-78 under General Manager, Telecommunications, Orissa, Circle BB & R ; and

(b) the places of location of the new telephone exchanges ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHEDEO SAI). (a) and (b) : Three new telephone exchanges are proposed to be opened in Orissa Telecommunications Circle during 1977-78, at the following places :—

- (i) BANAMALIPUR (Distt.Puri)
- (ii) PURANA CUTTACK (Distt. Phulbani)
- (iii) PURUSOTTAMPUR (Distt. Ganjam)

हिन्दुस्तान स्टील कंस्ट्रक्शन लिमिटेड की दुर्ग शाखा में ठेकेदारों द्वारा लाइसेंसों का उल्लंघन किया जाना

4797. श्री मोहन शंभ्या : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि : / /

(क) क्या जो ठेकेदार 20 और इससे अधिक मजदूरों को काम पर लगाते हैं उन्हें ठेका श्रम (विनियमन तथा उत्पादन) अधिनियम के अन्तर्गत बिना लाइसेंस लिये कार्य करने की अनुमति नहीं है ;

(ख) यदि हां, तो हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड के दुर्ग शाखा के ठेकेदारों का झूरा क्या है जिन्होंने लाइसेंस प्राप्त किये हैं और वे जान-बूझकर लाइसेंसों के उपबंधों का उल्लंघन कर रहे हैं ; और

(ग) इन ठेकेदारों के खिलाफ सरकार द्वारा क्या कार्यवाही की जा रही है ताकि इन मजदूरों को शोषण से बचाया जा सके ?

श्रम और संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री लारन साहू) : (क) ठेका श्रम (विनियमन तथा उत्पादन) अधिनियम की धारा 1(4) के साथ पठित धारा 12(1)